

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D' NEW DELHI**

**BEFORE SHRI G.D. AGRAWAL, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.3185/Del/2014
Assessment Year: 2005-06**

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| Yamuna Expressway Industrial Development Authority, First Floor, Commercial Complex, Block P-II, Sector-Omega-1, Greater Noida City, District Gautam Budh Nagar, Uttar Pradesh- AAALT0341D | vs | ACIT, Circle-3, Noida. |
| Appellant | | Respondent |

**Assessee by : Ms Sneha Mehra, CA
Department by: Smt. Naina Soin Kapil, Sr. DR**

**Date of hearing : 10.01.2019
Date of pronouncement : 11.01.2019**

ORDER

PER SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER :

This appeal is preferred by the assessee against the order dated 21.03.2014 passed by the ld. CIT(A), Noida for assessment year 2005-06.

An application has been received on behalf of the assessee for withdrawal of the instant appeal as the issue has been addressed and decided by the Hon'ble Supreme Court of India by its Order dated 2.7.2018 in Civil Appeal Nos. 792-793/2014.

Ld. DR had no objection to the withdrawal of the appeal.

We permit the assessee to withdraw the appeal. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 11.01.2019.

Sd/-

**(G.D. AGRAWAL)
VICE PRESIDENT**

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Dated: 11th JANUARY, 2019
'GS'

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- 1) Appellant
- 2) Respondent
- 3) CIT(A)
- 4) CIT
- 5) DR

By Order

ASSTT. REGISTRAR

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